

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO.2537  
TO BE ANSWERED ON FRIDAY, THE 04<sup>TH</sup> AUGUST, 2023**

**ADJOURNMENT OF CASE IN SUPREME COURT**

**2537. SHRI HIBI EDEN:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has maintained the information regarding the dates of posting and adjournment of a case in the Supreme Court and if so, the details thereof and if not, the reasons behind this limitation;**
- (b) the number of cases that have been adjourned more than 30 times in the Supreme Court along with the reasons therefor;**
- (c) the number of times the hearing of the SNC-Lavalin case has been adjourned in the Supreme Court; and**
- (d) whether the Government proposes to investigate/enquire the reasons for delay in the said case and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY  
OF CULTURE**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) & (b):** No Sir, the Department does not maintain the information related to dates of posting and adjournment of a case in the Supreme Court nor information related to number of cases that have been adjourned more than 30 times in the said Court. The adjudication and disposal of cases is within the exclusive domain of the judiciary and the Central Government has no role in the matter.

**(c) & (d):** The information regarding specific cases being heard by the Supreme Court of India is not maintained by the Department. The listing, hearing and adjudication including grant of adjournment in a case are judicial functions exercised by the judiciary and the Government has no role in the said matter.

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